



सत्यमेव जयते

सुधीर गुप्ता

SUDHIR GUPTA

सचिव/Secretary

भारतीय दूरसंचार विनियामक प्राधिकरण

महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग,

(पुराना मिनटो रोड) नई दिल्ली-110002

TELECOM REGULATORY AUTHORITY OF INDIA

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D.O.No.4-3/2012-NSL-I

1st May, 2014

Dear Sh. Farooqui,

The Department of Telecommunication vide letters no.820-1/2006-LR (Vol.II) dated 22.10.2012 and 10.2.2014 had sought TRAI's recommendations on (i) the definition of AGR in the ISP License Agreements for provision of Internet Services granted the 1998, 2002 and 2007 guidelines, (ii) the applicability of minimum presumptive AGR and value, if applicable, for BWA Spectrum holders under Internet Service and (iii) the amendment in the "Format of Statement of Revenue and Licence Fee" to be reported by various categories of Internet Service Licensees.

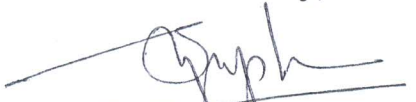
2. TRAI issued a consultation paper on 28th December 2012 seeking the views of stakeholders on the above issues. An open house discussion was conducted by TRAI in New Delhi on 21st February 2013.

3. After considering the comments received from the stakeholders and further analyzing the various related aspects, the Authority has finalized its recommendations on Definition of Adjusted Gross Revenue (AGR) in Licence Agreements for provision of Internet Services and minimum presumptive AGR. The Authority's recommendations are enclosed.

4. In keeping with the practice, a copy of this letter, along with the recommendations is being placed on the website of TRAI www.trai.gov.in.

With Regards,

Yours sincerely,


(Sudhir Gupta)

Shri M.F. Farooqui,
Secretary,
Department of Telecommunications,
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New Delhi-110001.